

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.15/2002 in
O.A.No.1362/1999

(30)

New Delhi dated this the 15th April, 2002

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Dharam Pal Singh
S/o Sh.Tota Ram
TC 1-II, Rewari,
R/o Qr.No. L-67A,
Tis Hazari Court,
Delhi-110006.
(By Advocate: Sh.Pramod Kumar
proxy for Sh.R.P.Luthra)

... PETITIONER

Addl.Div.Rly. Manager,
(ADRM) Northern Railway,
Bikaner, Rajasthan. RESPONDENT

ORDER(ORAL)

S.R. ADIGE, V.C.(A)

Heard both sides.

2. We note that pursuant to the respondents order dated 9.1.2002 (Ann.R-1), the Tribunal's order dated 13.7.2001 in OA-1362/1999 has been complied with.

31

3. If applicant has any grievance in respect of the aforesaid order dated 9.1.2002 he may challenge the same separately through appropriate original proceedings in accordance with law if so advised.

4. Giving lean to applicant as aforesaid, the CP is dropped. Notice are discharged.

S. Raju
(SHANKER RAJU)
MEMBER (J)

Infuge
(S.R. ADIGE)
VICE CHAIRMAN(A)

RB.